

उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि दिल्ली में आकाशवाणी का आडिटोरियम बनाने के प्रस्ताव के सम्बन्ध में इस बीच क्या प्रगति हुई है ?

सूचना और प्रसारण मंत्री के सभा-सचिव (श्री आ० च० जोशी) : सेंट्रल पब्लिक वर्क्स डिपार्टमेंट द्वारा विस्तृत नक्शे तयार किये जा रहे हैं। इन नक्शों के मंजूर हो जाने ही निर्माण कार्य शुरू कर दिया जायेगा।

श्री भक्त दर्शन : क्या यह बतलाने की कृपा की जायेगी कि आखिर इस आडिटोरियम को बनाने की जरूरत क्या पड़ रही है जब कि यहां पर बड़े बड़े हाल पहले से मौजूद हैं ?

Mr. Speaker: What is the need for an auditorium when some others are available?

The Minister of Information and Broadcasting (Dr. Keskar): There is need for an auditorium because the AIR hold a large number of concerts and its own functions. It is extremely difficult to get a suitable hall in Delhi for that purpose. There are only one or two such halls, and they are booked. We cannot get them at the proper time. The number of such halls available in New Delhi is too inadequate for the engagements that are always taking place in the city. This has already been accepted. The delay has occurred mainly due to the fact that location has to be decided according to the Master Plan that is being prepared for Delhi. One or two sites were selected and later on they had to be slightly changed. Otherwise, the work would have been taken up already.

श्री नवल प्रभाकर : क्या माननीय मंत्री जी बतलाने की कृपा करेंगे, जैसा कि अभी उन्होंने कहा कि दो तीन साइट देखी गई हैं और उन में से किसी का निर्णय भी कर लिया गया है कि कहां पर यह आडिटोरियम बनाया जाये, क्या यह सत्य है ?

डा० केसकर : जी हां, मुझे बड़ी खुशी है आनरेबल मेम्बर को बताते हुए कि इस बारे में अन्तिम निश्चय इसी सप्ताह में हुआ है।

Shri D. C. Sharma: Is there any proposal to build such auditoriums in other big cities in India also by the AIR?

Dr. Keskar: No. A plan has been accepted in the Five Year Plan to have auditoriums in Bombay, Madras and Calcutta also.

Shri Nagi Reddy: May I know the estimated expenditure for this auditorium?

Dr. Keskar: In the Five Year Plan the proposed expenditure is up to Rs. 15 lakhs. The present sanctioned expenditure is Rs. 14 odd lakhs.

श्री भक्त दर्शन : क्या मैं जान सकता हूं कि वर्तमान तैयारियां जो हो रही हैं उन के अनुसार कब इसका निर्माण शुरू होगा और कब खत्म होगा ?

डा० केसकर : जैसा मैं ने कहा इस कार्य में जो विशेष विलम्ब हुआ वह केवल इस लिये कि किस खास स्थान पर वह होगा इसके बारे में विचार हो रहा था। अब वह निश्चय हो गया है और मुझे पूरा विश्वास है कि अब विलम्ब नहीं होगा।

Displaced Persons at Sealdah Station

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*360. { Shri S. M. Banerjee:
Shri Panigrahi:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 316 on the 11th August, 1959 and state:

(a) whether displaced persons are still living in Sealdah Station at Calcutta; and

(b) if so, the number of such families?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes.

(b) 479.

Shri S. M. Banerjee: In reply to a previous question the hon. Minister gave a statement in which certain things were stated. One of the suggestions was that the displaced agriculturist families should be taken back from the rehabilitation centres and rehabilitated in vacant land. Is it a fact that they were rehabilitated in uncultivable land and, if so, whether they are going to be rehabilitated again? Has any action been taken on this matter?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): This matter was very recently discussed with the State Government. It is for the State Government to formulate proposals regarding rehabilitation. As far as we are concerned, we are looking into the questions, and as and when proposals are received, they will certainly be sanctioned.

Shri S. M. Banerjee: There was a conference between the representatives of the State Government and the Central Government and their Ministers and they have taken a decision. May I know whether the State Government have demanded any help from the Central Government, or they are doing it of their own accord?

Shri Mehr Chand Khanna: These decisions are of a unanimous nature.

Shri Bimal Ghose: Do I understand that there is no agreement as yet between the West Bengal Government and the Central Government regarding the scheme for the rehabilitation of these displaced persons and clearing the stations?

Shri Mehr Chand Khanna: You have to look at it from a wide perspective. I have to deal with camps; I have to deal with vagrant homes; I have to deal with the Sealdah station. Until about two years ago more than three lakh persons were on my hands. Now the number has been

reduced by more than 50 per cent. We are gradually removing them and rehabilitating them. There is no question of my giving one priority to A and another priority to B. We are dealing with it as one problem. More than 50 per cent of the people who were in camps and vagrant homes and at the Sealdah station have been rehabilitated, and the number may be 1.50 lakhs or 1.60 lakhs. We are removing and rehabilitating them for the last two years.

श्री विपुल सिन्हा : हमारे पुनर्वास मंत्री कलकत्ते में रहते हैं, बिधान बाबू कलकत्ते में रहते हैं। स्याल्दा स्टेशन पर रिफ्यूजियों की जो हालत है उसे देखने के बाद आदमी को तरस घाता है। मैं जानना चाहता हूँ कि आखिर उन को बसाने में श्री श्री कितना सबब लगेगा सरकार की।

श्री मेहरचन्द खन्ना : स्याल्दा स्टेशन पर आज तीन किलो के आदमी हैं। एक ती वह हैं जो शरणार्थी नहीं हैं, एक वह हैं जो शरणार्थी हैं और वहाँ से जाने के लिये तैयार हैं, तीसरे वह शरणार्थी हैं जो स्याल्दा स्टेशन पर ५० रु०, ६० रु०, १०० या १५० रु० कमा रहे हैं।

Shri S. M. Banerjee: No, that is not so.

Shri Mehr Chand Khanna: No, you need not object.

Shri S. M. Banerjee: I was only disputing.....

Mr. Speaker: The hon. Member has no right to object.

Shri S. M. Banerjee: They come from very good families, Sir.

Mr. Speaker: I cannot allow this kind of interruption. The hon. Minister is entitled to tell this House what exactly, according to him, the position is. He says that all of them were not Sharanarthis, some of them may be, and some people are making a lot of money by begging, and the railway station is the nearest and proper place. These are things that are happening. We know that everywhere these things happen.

Shrimati Renu Chakravarty: No, Sir, the hon. Minister was saying....

Mr. Speaker: Why should hon. Members be so touchy? When they put a question, the hon. Minister gives his reply. He is in charge of the subject and he knows the position.

Shrimati Renu Chakravarty: May I submit.....

Mr. Speaker: Order, order. When I am on my legs, hon. Members ought not to stand. The hon. Minister is entitled to give his reply. He is bound to look into the matter. And he is placing before the House what he has found. What is this kind of interruption? Are hon. Members here trying to drown the voice of the hon. Minister so that he may not make or give his explanation to the world at large? I cannot accept this.

Shrimati Renu Chakravarty: This is an insinuation. Nobody objected to his replying to questions.

Mr. Speaker: Order, order. This kind of interruption leads me to the conclusion that hon. Members on this side of the House would not allow the Minister to explain the position to the world at large. After all, they are responsible Members.

Shri Nagi Reddy: A charge was levelled against us.....

Mr. Speaker: Order, order. There is no insinuation. I am entitled to come to that conclusion from the repeated questions and interruptions. Am I not entitled to come to a conclusion? I will not allow this kind of interruption.

Shrimati Renu Chakravarty: You are making a sweeping charge.

Mr. Speaker: Order, order. It is improper. I would say that it is improper. The hon. Lady Member again and again goes on making this kind of insinuations.

Shri Nagi Reddy: People outside will get the impression.....

Mr. Speaker: Order, order. I am entitled to maintain order in this House. I would not allow Ministers to be interrupted like this. They are bound and expected to explain the position to the rest of the world. They are here by majority vote. Therefore, they are in charge of the administration.

Shri Nagi Reddy: If we are to take into account the number of votes.

Mr. Speaker: Order, order. I would not allow a small minority group to interrupt the proceedings of this House and make it impossible for the Government to carry on. I have been noticing this from time to time. I would not allow this. Now the hon. Minister.

Shrimati Renu Chakravarty: On a point of order.

Mr. Speaker: There is no point of order. There is only a point of disorder.

Shrimati Renu Chakravarty: I have raised a point of order.

Mr. Speaker: Order, order. Let the hon. Minister finish. Then I will allow the point of order.

Shri Mehr Chand Khanna: My statement, giving the number of families staying at the Sealdah station and making an earning of Rs. 50 to Rs. 200 a month, was made on the basis of the information given to me in writing by the Government of West Bengal. They say that each and every family has been cleared from Sealdah station.

Mr. Speaker: Now what is the point of order?

Shrimati Renu Chakravarty: My point of order is this. If you look through the proceedings of today's Question Hour you will find that two questions were put and both were

answered evasively; we did not say anything. When the third question was put, he answered, giving the facts, without saying exactly from where he got them. If it is the West Bengal Government that supplied it, surely this House is entitled to have the actual data, and know whether a survey was made, what is the effect of the survey and so on. Surely, this is a thing which we expect him to elucidate. But, then, Sir, you made so many obiter dicta. I did not know what to say.

Mr. Speaker: Order, order. Whatever information the hon. Minister has got in his possession, he places before the House. He need not go on repeating the sources from which he got the information. The Minister is entitled to gather information from all the sources available with a view to enable this hon. House to know what exactly the position is. If any hon. Member wants to know further, or dispute that, it is open to him, or her, to put further questions. We are informed otherwise as to whether he has reliable information or data. One or two such questions I will allow instead of having rambling questions and cross-examination of the hon. Minister. I never disallowed any such questions. Hon. Members must wait in patience. If they have any doubt regarding the source of information, they can ask a question. I never disallowed that. But while he is speaking, interrupting him and all that I object to. When an hon. Minister or any other hon. Member is speaking, I would request all other hon. Members to keep patience and not interrupt. They should wait till he finishes, note down any points on which they want to elicit information and ask a question after he finishes.

Shri Mehr Chand Khanna: I can even volunteer a little more information. According to the recent survey undertaken by the State Government, over 40 per cent. of these families, as per their own statement, are earning about Rs. 50 per month and nearly

40 families were reported to have a monthly income of over Rs. 100 per month. Many of these families do not react favourably to any proposal for their dispersal and in many cases they are resisting to disperse. I am making that statement on the strength of the survey of West Bengal Government.

Shri S. M. Banerjee: What Shri Bibhuti Mishra said was that the condition of those displaced persons in Sealdah station excites horror than pity.

Mr. Speaker: That is not the question here.

Shri S. M. Banerjee: What positive steps have been taken to clear out those squatters and give them some rehabilitation, may be on compassionate grounds?

Mr. Speaker: I thought he had answered that.

Shri Mehr Chand Khanna: May I tell the hon. Member that I have as much sympathy, if not greater, for those unfortunate people who are squatting at the Sealdah station.... (Interruption). Three years ago there were 11,000 of them. We dispersed them. Then came about 7,000 of them and we dispersed them. Now there remain about 500 or 400 families, who come to my share, and I am trying to move them away and rehabilitate them. But, as I said just now, we have rehabilitated about 1,50,000 or 1,60,000 persons within the last two years, who are in camps, vagrant homes and at Sealdah station.

Jute Mills

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*261. { Shri Ramnathwar Tanti:
Shri Bhojanath Biswas:
Shri P. G. Saha:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether some jute mills have remained closed for a considerable period;